GOVERNMENT OF INDIA LAW AND JUSTICE LOK SABHA

UNSTARRED QUESTION NO:763
ANSWERED ON:29.07.2010
FAST TRACK COURTS
Panda Shri Baijayant;Ray Shri Rudramadhab ;Sugavanam Shri E.G.;Swamygowda Shri N Cheluvaraya Swamy

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) The number of fast track courts functioning in the country and additional FTCs proposed to be constituted during 2010-11, Statewise:
- (b) The amount allocated for FTCs and targets fixed for dealing the cases during the last three years;
- (c) The total number of cases handled, settled and pending by fast track courts during the last three years till date, State-wise; and
- (d) The steps taken to ensure transparency in settlement of cases?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LAW & JUSTICE (DR. M. VEERAPPA MOILY)

- (a) A statement indicating the state-wise number of Fast Track Courts (FTCs) functioning in the country as on 30/4/2010 is enclosed as Annexure-L Fast Track Courts are constituted by the State Governments in consultation with the respective High Courts. No additional Fast Track Courts are proposed to be set-up by the Central Government during the year 2010-11.
- (b) A grant of Rs. 57.2 crore, Rs. 54.56 crore and Rs. 56.13 crore was released to the States for the Fast Track Courts during the years 2007-08, 2008-09 and 2009-10 respectively. A budget provision of Rs. 75 crore has been made for the Fast Track Courts for the year 2010-11. Matter of fixing targets for disposal of cases by Fast Track Courts is within the domain of the High Courts.
- (c) A statement is enclosed as Annexure-II.
- (d) Disposal of cases is within the domain of judiciary and the cases are heard in open court.